PUBLIC ANNOUNCEMENT ("PA") UNDER REGULATION 3(1) AND REGULATION 4 READ WITH REGULATION 13 (1), 14, AND 15 (1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SKYLINE INDIA LIMITED

("SIL/TARGET COMPANY/TC")
CIN: L51909DL1996PLC075875
Registered office: 1E/4, Jhandewalan Extension, New Delhi-110055
Phone: 9811048773; Email Id: skylineindia96@gmail.com;
Website: www.skylineindia.co.in;

OPEN OFFER FOR ACQUISITION OF UPTO 10,35,473 (TEN LAKH THIRTY FIVE THOUSAND FOUR HUNDRED SEVENTY THREE) FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹10/- (RUPEES TEN ONLY) EACH, REPRESENTING 26.00% (TWENTY SIX PERCENT) OF THE VOTING SHARE CAPITAL FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF SKYLINE INDIA LIMITED (HEREINAFTER REFERRED TO AS "TARGET" OR "TARGET COMPANY" OR "SIL") BY MR. ANIL KUMAR JAIN ("ACQUIRER") PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) AND REGULATION 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS")

This Public Announcement ('PA'/ 'Public announcement') is being issued by Fintellectual Corporate Advisors Private Limited ('Manager to the offer' or 'FCAPL') for and on behalf of Acquirer to the Public Shareholders of Target Company ('Public Shareholders') pursuant to, and in compliance with, Regulation 3(1) and Regulation 4 read with Regulation 13, 14, 15(1) and such other applicable provisions of the SEBI (SAST) Regulations.

For this Public Announcement, the following terms have the meaning assigned to them below:

Definitions & Abbreviations	Particulars
Acquirer	Mr. Anil Kumar Jain, son of Late. Suresh Chandra Jain, aged 65 years, Indian Inhabitant having PAN: AAEPJ6146L, under the Income Tax Act, 1961 and residing at A-267, Mother Dairy, Sector-31, Noida, Gautam Buddha Nagar, Uttar Pradesh- 201301.
Board of Directors	The board means the Board of Directors of the Target Company.
Metropolitan Stock Exchange of India Limited/MSEI	Metropolitan Stock Exchange of India Limited is the stock exchange where presently the Equity shares of the Target Company are Listed.

Definitions & Abbreviations	**Particulars**
Equity Shares/Existing Equity Share Capital	Equity Shares/Existing Equity Share Capital shall mean the fully paid-up equity shares of the face value of ₹ 10.00/- (Rupees Ten Only) each.
ISIN	International Securities Identification Number
Negotiated Price	A negotiated price of ₹1/- (Rupee One Only) per Sale Share, aggregating to an amount of ₹29,15,950/- (Rupees Twenty Nine Lakh Fifteen Thousand Nine Hundred Fifty Only) for the sale of 29,15,950 (Twenty Nine Lakh Fifteen Thousand Nine Hundred Fifty) Equity Shares, representing 73.22% of the Voting Share Capital of the Target Company, by Promoter Sellers to the Acquirer, pursuant to the execution of the Share Purchase Agreement.
Offer Period	The period of entering into an agreement to acquire the Equity Shares, and Voting Share Capital in, or control over, the Target Company requiring a Public Announcement or the date on which the Public Announcement is being issued by the Acquirer, i.e. Wednesday, 09 April, 2025, and the date on which the payment of consideration to the Public Shareholders whose Equity Shares are validly accepted in this Offer, is made, or the date on which this Offer is withdrawn, as the case may be.
Offer Price	An offer price of ₹2/- (Rupees Two Only) per Offer Share.
Offer Shares	Open Offer for acquisition of up to 10,35,473 (Ten lakh Thirty-Five Thousand Four Hundred Seventy-Three) Equity Shares of the face value of ₹10/- each, representing 26.00% of the Voting Equity Share Capital of the Target Company at a price of ₹2/- (Rupees Two Only) per fully paid-up Equity Share payable in cash.
PA/ Public Announcement	Public Announcement dated Wednesday, 09 April 2025.
Promoter and Promoter Group	The existing promoters of the Target Company, in accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo), and 2 (1) (pp) of the SEBI (ICDR) Regulations, in this case, namely being, Mr. Rajesh Kumar Sanghi and M/s. Skyline Automobiles Private Limited.
Promoter Sellers	The existing Promoters of the Target Company who have entered in a Share Purchase Agreement with the acquirer, in this case, namely being, Mr. Rajesh Kumar Sanghi and M/s Skyline Automobiles Private Limited.

Definitions & Abbreviations	Particulars
Public Shareholders	All the equity shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except the Acquirer and the parties to the Share Purchase Agreement, including persons deemed to be acting in concert with such parties to the Share Purchase Agreement (if any), pursuant to and in compliance with the SEBI (SAST) Regulations.
SCRR	Securities Contract (Regulation) Rules, 1957, as amended.
SEBI	Securities and Exchange Board of India.
SEBI Act	Securities and Exchange Board of India Act, 1992, and subsequent amendments thereto.
SEBI (LODR) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendments thereto.
SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof.
Share Purchase Agreement/ SPA	The Share Purchase Agreement dated Wednesday, 09 April 2025, executed between the Acquirer and the promoter Sellers, pursuant to which the Acquirer have agreed to acquire 29,15,950 (Twenty Nine Lakh Fifteen Thousand Nine Hundred Fifty) Equity Shares, representing 73.22% (Seventy Three Point Twenty Two Percent) of the Voting Share Capital of the Target Company from the Promoter Sellers at a negotiated price of ₹1/- (Rupee One Only) per Sale Share, aggregating to an amount of ₹29,15,950/- (Rupees Twenty Nine Lakh Fifteen Thousand Nine Hundred Fifty Only).
Stock Exchanges	Metropolitan Stock Exchange of India Limited, is the stock Exchange on which the Equity Shares of the Target Company are presently listed.
Target/Target Company/ SIL	Skyline India Limited a public limited Company incorporated under the provision of the Companies Act, 1956, having its registered office at 1E/4, Jhandewalan Extension, New Delhi-110055 and bearing Corporate Identification Number- L51909DL1996PLC075875.
Tendering Period	The tendering period shall have the meaning ascribed to it under Regulation 2(1) (za) of the SEBI (SAST) Regulations.

Definitions & Abbreviations	Particulars
Voting Share Capital	The fully diluted Equity Share Capital and voting share capital of the Target Company as of the 10th (Tenth) working day from the closure of the Tendering Period
Working Day	The working day shall have the meaning ascribed to it under Regulation 2(1) (zf) of the SEBI (SAST) Regulations.

1. OPEN OFFER DETAILS:

Offer Size	Acquisition of up to 10,35,473 (Ten Lakh Thirty-Five Thousand Four Hundred Seventy-Three) Equity Shares, representing 26.00% (Twenty Six Percent) of the Voting Share Capital of the Target Company, subject to the terms and conditions specified in this Public Announcement and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
Offer price/ Consideration	This Open Offer is being made at a price of ₹2/- (Rupees Two Only) per Offer Share. The Equity Shares of the Target Company are Infrequently traded in accordance with the provisions of Regulation 2 (1) (j) of the SEBI (SAST) Regulations, and hence the Offer Price has been determined in accordance with the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations. Assuming full acceptance under this Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations will be ₹20,70,946/- (Rupees Twenty Lakh Seventy Thousand Nine Hundred Forty-Six Only).
Mode of payment	The Offer Price is paid in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations and in accordance with the terms and conditions mentioned in this Public Announcement and to be set out in the Offer Documents proposed to be issued in accordance with the SEBI (SAST) Regulations.
Type of offer	This Offer is a triggered mandatory open offer in compliance with the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulation pursuant to the execution of the Share Purchase Agreement.

2. **TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):**

Details of underlying transaction						
Type of Transaction (direct/ ~~indirect~~)	**Mode of Transaction (Agreement/ ~~Allotment / market purchase~~)**	**Shares / Voting rights acquired/ proposed to be acquired**		**Total Consideration for shares /Voting Rights (VR) acquired (₹ in Crores)**	**Mode of payment (Cash/ ~~securities~~)**	**Regulation on which has triggered**
		Number	**% vis a vis total equity/ voting capital**			
Direct	Share Purchase Agreement dated Wednesday, 09 April 2025 between the Acquirer and the Promoter Sellers	29,15,950 Equity Shares	73.22%	₹0.29/-	Cash	Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations

3. **DETAILS OF ACQUIRER/ PAC(S):**

Details	**Acquirer**	**Total**
Name of Acquirer	Mr. Anil Kumar Jain	-
Address	A-267, Mother Dairy, Sector-31, Noida, Gautam Budhha Nagar, Uttar Pradesh - 201301	-
Name(s) of persons in control/promoters of acquirers/ PAC where Acquirers/PAC are companies	Not Applicable	-
Name of the Group, if any, to which the Acquirer/PAC belongs to	None	-

Details	Acquirer	Total
Pre Transaction shareholding:		
• **Number**	Nil	Nil
• **% of total share capital**	Nil	Nil
Proposed shareholding after the acquisition of shares which triggered the Open Offer:		
• **Number**	29,15,950	29,15,950
• **% of total share capital**	73.22%	73.22%
Any other interest in the TC	None	None

4. DETAILS OF SELLING SHAREHOLDERS, IF APPLICABLE:

Name of the Promoter Sellers	Part of Promoter group (Yes/No)	Details of shares/ Voting rights held by the Promoter Sellers			
		Pre Transaction		Post Transaction	
		Number of shares	%	Number of shares	%
Mr. Rajesh Kumar Sanghi	Yes	28,39,950	71.31%	Nil	Nil
Skyline Automobiles Private Limited	Yes	76,000	1.91%	Nil	Nil
TOTAL		**29,15,950**	**73.22%**	-	-

5. TARGET COMPANY:

Name	**SKYLINE INDIA LIMITED**
CIN	L51909DL1996PLC075875
Registered Office	1E/4, Jhandewalan Extension, New Delhi- 110055.
Exchange where listed	Equity Shares are listed on the MSEI
SYMBOL	SKYLINE
ISIN	INE773X01016

6. OTHER DETAILS

(a) This Public Announcement is made in compliance with the provisions of Regulation 13 (1) of the SEBI (SAST) Regulations.

(b) The Acquirer accept full responsibility for the information contained in this Public Announcement.

(c) The Detailed Public Statement to be issued pursuant to this Public Announcement in accordance with the provisions of Regulations 13(4), 14(3), 15(2), and other applicable regulations of the SEBI (SAST) Regulations shall be published in newspapers, within 5 (Five) Working Days of this Public Announcement, i.e., on or before Monday, 21 April 2025. The Detailed Public Statement shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirer, the Target Company, background to the Offer, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer.

(d) The completion of this Offer and the Underlying Transaction is subject to the satisfaction of certain conditions precedent as set out in the Share Purchase Agreement. Further, in compliance with the SEBI (SAST) Regulations, the Underlying Transaction under the Share Purchase Agreement referred to hereinabove may be completed prior to completion of the Offer. Further, this Offer is subject to the terms and conditions mentioned in this Public Announcement, and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations.

(e) The Acquirer has given an undertaking that they are aware of, and will comply with, their obligations as laid down under the SEBI (SAST) Regulations and have adequate financial resources to meet the obligations under the SEBI (SAST) Regulations for the purpose of this Offer.

(f) The Offer is not conditional upon any minimum level of acceptance in accordance with Regulation 19(1) of the SEBI (SAST) Regulations.

(g) The Offer is not a competing offer in accordance with Regulation 20 of the SEBI (SAST) Regulations.

(h) All the information pertaining to the Target Company in this Public Announcement has been obtained from publicly available sources or provided by the Target Company and the accuracy thereof related to all has not been independently verified by the Manager.

Issued by the Manager to the Open Offer

FINTELLECTUAL CORPORATE ADVISORS

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Email Address: info@fintellectualadvisors.com
Contact Person: Mr. Amit Puri
SEBI Registration Number: MB/INM000012944
Validity: Permanent
CIN: U74999DL2021PTC377748

Sd/-
Mr. Anil Kumar Jain
(Acquirer)

Place: Noida
Date: April 09, 2025